

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 791 of 2019**

**IN THE MATTER OF:**

Shetron Ltd. .... Appellant

Vs

Maiyas Beverages and Foods Pvt. Ltd. & Anr. .... Respondents

**Present:**

**For Appellant: Mr. Krishnendu Dutta, Mr. Bhaskar Aditya and Ms. Pallavi Srivastava, Advocates.**

**For Respondents: Mr. Abhijeet Sinha and Mr. C.S. Chauhan, Advocate.**

**Mr. Atanu Mukherjee, Advocate for Intervenor – Ghanshyam Sarda.**

**ORDER**

**06.09.2019** Learned Counsel for the Appellant prays for and is allowed to impleade Akashika Foods Private Limited, 'Successful Resolution Applicant' and 'Karnataka Bank Limited', lead Bank of the 'Corporate Debtor' as Respondent Nos.3 and 4 respectively. Necessary corrections be made in the cause title by 9<sup>th</sup> September, 2019.

Let notice be issued to the Respondents including newly added Respondents. Requisites along with process fee be filed by 11<sup>th</sup> September, 2019. If the Appellant provides email address of the Respondents, let notice be issued through email also. Dasti service is permitted.

Post the case 'for admission (after notice)' on **26<sup>th</sup> September, 2019**  
along with Company Appeal (AT) (Insolvency) Nos.596-597 of 2019.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)